

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:337
ANSWERED ON:16.12.2011
DEVELOPMENTAL PROGRAMMES FOR TRIBALS
Panda Shri Prabodh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government is implementing various developmental programmes for tribals in the Maoist influenced areas;
- (b) if so, the details thereof;
- (c) whether the tribals in such areas are unable to reap the benefits of the schemes due to the slow pace of implementation of the programmes;
- (d) if so, the details thereof; and
- (e) the corrective steps taken/being taken by the Government to expedite the implementation of said programmes?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question 337 (17th Position) for answer on 16.12.2011 by Shri Prabodh Panda regarding "Developmental Programmes For Tribals".

(a) & (b): The Ministry of Tribal Affairs is implementing Central Sector, Centrally Sponsored and Special Area Programme for the integrated socio- economic development of all Scheduled Tribes in the country. These schemes/programmes are meant for welfare of the tribal people, including those living in Maoist affected areas. A list of major schemes/programmes of the Ministry is Annexed. As per the information received from the Planning Commission, the Integrated Action Plan (IAP) was approved on 25.11.2010 for 60 selected tribal and backward districts of nine States with a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively. This grant is utilized by the implementing agencies for a plan drawn up by District Level Committee which includes activities for public infrastructure and services such as school Building, Angwanwadi Centres, Primary Health Centres, Drinking Water, Electric lights in public places etc.

(c),(d) & (e): As per information received from the Planning Commission, implementation of the Integrated Action Plan (IAP) in Selected Tribal and Backward Districts has commenced and Rs. 25 crore per district for 2010-11 has been released. For the year 2011-12 an amount of Rs. 10 crores per district has also been released to all the districts and the next tranche of Rs. 10 crore to 40 district i.e. an amount of Rs. 1000 crores has been released. The expenditure reported by the districts is Rs. 1421 crore i.e. about 56.84% of the total amount of Rs. 2500 crore released so far. Planning Commission has also developed a Management Information System (MIS) to monitor the progress of implementation of the major schemes in these Selected Tribal and Backward Districts covered under the Integrated Action Plan (IAP).

Annexure

Annexure referred to in reply to part (a) & (b) of Lok Sabha Starred Question No. 337 dated 16.12.2011.

MAJOR SCHEMES/PROGRAMMES OF THE MINISTRY OF TRIBAL AFFAIRS FOR THE WELFARE AND DEVELOPMENT OF SCHEDULED TRIBES

Central Sector Schemes

1. Grant-in-Aid to Voluntary Organizations (under which residential, non-residential schools, computer training centres and knitting, weaving & handloom training centres run by NGOs for Scheduled Tribes students are supported, apart from hospitals, mobile dispensaries etc.).
2. Vocational Training in Tribal Areas. The Schemes of Vocational Training in tribal Areas a self-employment or employment oriented scheme aimed at benefiting ST boys and girls equally.
3. Scheme of Strengthening Education among Scheduled Tribes (ST) Girls in Low Literacy Pockets.

4. Development of Primitive Tribal Groups
5. Rajiv Gandhi National Fellowship for STs.
6. Top Class Education for ST students.
7. Scheme of National Overseas Scholarships for STs.

Centrally Sponsored Schemes

8. Schemes of Post Matric Scholarship for ST students.
9. Upgradation of Merit of ST Students.
10. Scheme of construction of hostel for ST Girls and Boys.
11. Scheme of Establishment of Ashram Schools in Tribal Sub Plan Areas

Special Area Programme

12. Special Central Assistance to Tribal Sub Plan for employment-cum- income generation activities.
13. Grant-in-Aid under Article 275(1) of the Constitution for promotion of Welfare of Scheduled Tribes and upgradation of the levels of administration of Scheduled Areas. A part of grant under Article 275(1) of the Constitution is used for setting up of "Ekalavya Model Residential Schools" for providing quality education of ST students (both girls and boys) from Class VI to XII.

This Ministry is also implementing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest forest rights over forest land in forest dwelling STs and other traditional forest dwellers.